

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
MUMBAI**

REGIONAL BENCH – COURT NO.405

**Service Tax Appeal No. 89128 of 2018**

(Arising out of Order-in-Appeal No. NGP-II/APPL/118/17-18 dated 27.06.2018  
passed by the Commissioner of CGST & Central Excise, Nagpur-II)

**M/s Namrata Caterers**  
Plot No. C-1MIDC, CHIKHALTHANA  
AURANGABAD, MAHARASHTRA

.....Appellant

*VERSUS*

**C.C.E. & S.T., Aurangabad**  
N-5...Town Centre, CIDCO  
Aurangabad, Maharashtra  
431030

.....Respondent

**APPEARANCE:**

None for the Appellant  
Shri Dilip Shinde, Assistant Commissioner Authorised Representative for  
the Respondent

CORAM:

**HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)**

**FINAL ORDER NO. A/85461 / 2021**

Date of Hearing: 24.02.2021

Date of Decision: 24.02.2021

**PER: AJAY SHARMA**

This Appeal has come up for hearing as the department has  
filed Application for e-hearing of the matter on the ground that the  
Appellants have applied under the Sabka Vishwas Scheme, 2019 with  
the competent authority and the said authority has already issued a  
discharge certificate in the form of SVLDRS-4 for full and final  
settlement of tax dues under Section 127 of the Finance Act, 2019

r/w Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. In view of the aforesaid, the Appeal filed by the Appellant before this Tribunal ceases to exist and is accordingly dismissed as deemed to be withdrawn.

(Order dictated in the open court)

**(Ajay Sharma)**  
**Member (Judicial)**

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